

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-02-2024 AT 10:30 AM**

IA(IBC) 56/ 2021 in CP(IB) No.665/7/HDB/2018
u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

VS

Mr. Umesh Purshottam Jethwani
(M/s. Meena Jewellers Pvt Ltd)

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 56/2021

Learned Counsel Mr. VVSN Raju, for Liquidator present physically. Learned PCS Devangi, for respondent and Mr. CA Vamsi, Liquidator present through Video Conference. It is represented that since the company got dissolved the transaction have to be perused by the Financial Creditor. Hence for steps if any as last chance, matter adjourned to 20.02.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)